

11771 Motion re: Conduct of JUNE 19, 1962 Sharing of Rihand Power 11772
Elections Rules by U.P. and M.P.

15.39 hrs.

The Lok Sabha then adjourned till Five of the Clock.

The Lok Sabha re-assembled at Five of the Clock.

[Mr. SPEAKER in the Chair]

MOTION RE: CONDUCT OF ELECTIONS RULES—contd.

The Minister of Law (Shri A. K. Sen): May I suggest that further discussion on the motion be adjourned till the next session? There are a few things on which there are certain apprehensions, which have to be cleared up. I have spoken to the hon. Member who has moved the motion. We will see to it that there is no ground for these misapprehensions to remain. Yet, this provision is necessary for certain purposes. So, we may have a further discussion in the next session.

I beg to move:

"That the discussion on the motion moved by Shri Shree Narayan Das be postponed to the next session."

Mr. Speaker: Motion moved:

"That the discussion on the motion moved by Shri Shree Narayan Das be postponed to the next session."

Shri Bade: He has not told us what is the hitch or difficulty. Does he want to think more over the question?

Mr. Speaker: That is exactly what he has said.

Shri A. K. Sen: The fear expressed is that this power to open the ballot papers will be exercised even after the results of the elections are declared and the point made is since the Election Commissioner cannot affect

the results, why should he inspect the papers? The answer is, he does not want to exercise the power after the result is announced. That is the simple point. Yet, before the results are declared, this is a very necessary provision.

Mr. Speaker: There ought to be no objection to this. The question is:

"That the discussion on the motion moved by Shri Shree Narayan Das be postponed to the next session."

The motion was adopted.

17.02 hrs.

*SHARING OF RIHAND POWER BY U.P. AND M.P.

Shri Vidya Charan Shukla (Mahasamund): Mr. Speaker, Sir, the dispute between Madhya Pradesh and Uttar Pradesh regarding the distribution of power from Rihand dam is very well-known. It is rather degrading that two responsible State Governments should have a quarrel over the distribution of power from a national project.

In the Lok Sabha, the then Home Minister, Shri G. B. Pant, had assured the House that the agreement finalised between M.P. Government and U.P. Government will be fully honoured and M.P. will get its assured share of power. He also said that the matter has been handed over to the Central Zonal Council and the Central Zonal Council will finalise the details of the agreement. Most unfortunately, the Central Zonal Council has not met for the last 2½ years and so this matter is still hanging fire.

I will refresh the memory of the House about the injustice that has been done to M.P. regarding distri-

*Half-an-hour discussion.

bution of power from the Rihand project. Because of the nature of the project, no irrigation benefits can accrue to M.P. Only some power can be given. But the sacrifices made by M.P. for this project are absolutely unmatched by what U.P. was called upon to do. Mostly they are getting the benefits from it and they have had no sacrifices to make. 90 per cent of the catchment area for the Rihand dam lies in M.P. One-fourth of the Rihand lake itself will lie within the boundaries of M.P. The lake will submerge 45 villages, uprooting about 15,000 people.

Over and above this, there will be restriction on the use of water in the upper reaches of Rihand river in M.P. M.P. will not be able to utilise these waters which can be utilised for irrigation purposes and power generation purposes. The rich forest resources in the catchment area of the Rihand river and other subsidiary rivers which flow into Rihand will not be exploited by M.P. because any exploitation of forest resources or cutting down of forests will increase soil erosion which will in turn silt the entire dam. So the Madhya Pradesh Government will have to forego all the revenue which it would have got from the exploitation of these forest resources.

More serious than this is the submersion of some very valuable coal-bearing and corrundum-bearing areas. Those areas have got great mineral potentialities as discovered by the Indian Bureau of Mines and the Geological Survey of India. They will also be submerged under the lake and no benefit of that will go to Madhya Pradesh.

Sir, this draft agreement with Rewa Durbar which was finalised between the Uttar Pradesh Government and the then Government of Rewa, only took into account the territory that Rewa Durbar was going to lose. It did not take into account the other factors which also came into play after the formation of Madhya Pra-

desh—that is, in Sarguja District. Most of the catchment area of Rihand Dam lies in Sarguja District and not in Rewa. So the agreement with Rewa Durbar envisages supply of 10,000 kw at concessional price and 2,500 kw free of charge. They took into account what was the loss sustained by Rewa Durbar and not by the rest of Madhya Pradesh—that is, Sarguja District.

Although the understanding about distribution of power was reached between the two concerned governments during the planning stage of the dam the Government of Uttar Pradesh has unfortunately seen it fit to commit all the power that is going to be generated from Rihand Dam in the first stage without bothering at all about its commitments with the Madhya Pradesh Government.

Sir, there is no question of being parochial about this question of distribution of power from a national project. These matters are of great national importance, and whenever a gross injustice is tolerated by the Central Government all the other State Governments get an idea in their mind that they can always get away with a thing as long as they have possession of it. I personally consider that it is the duty of the Central Government to intervene in such matters and see that the defaulting Government is brought to book by the powers that the Central Government already has by various Central Acts and by whatever power it can exercise through the Central Water and Power Commission or through the Planning Commission.

Sir, I am sorry to say that by its calculated indifference the Central Government has caused a great deal of harm not only to Madhya Pradesh but to the idea throughout the country that these water disputes can be best solved by stalling them, by not reaching any agreement. The State Government which has already obtained benefit keeps it without trying to share it with the other governments

[Shri Vidya Charan Shukla]

which have made a claim on it. There are no set principles on which they can negotiate. Everybody does it on his own power. Whatever pulls they have with the Central Government or with the Planning Commission, they exercise them and all kinds of ungainly activities are seen in this connection. There are no set principles or set rules on which such matters could be decided. I would, therefore, request the Central Government to evolve certain rules or certain principles on which all such inter-State disputes about sharing of power or irrigation benefits can be decided.

Shri Daji (Indore): I whole-heartedly support the contention of my hon. friend, Shri Shukla.

Mr. Speaker: He can only put a question.

Shri Daji: I would like to know one thing pointedly. The hon. Deputy Minister, in reply to a question put by me during the question hour some days back, had assured us that the whole extra power available from Rihand dam have been given to Madhya Pradesh and the claims of Madhya Pradesh have been satisfied. I would like to know what has been done in this regard. If there is sufficient power available, why is the matter being delayed, when the claims of Madhya Pradesh are so categorical, imperative and clear.

Shri Bade (Kharagone): May I put a question?

Mr. Speaker: He has not given me prior intimation. All right, I will give him an opportunity.

श्री बड़े : क्या यह सच है कि मध्य प्रदेश की काफी जमीन इसमें चली गई है और क्या यह भी सच है कि उसको इसमें काफी नुकसान हुआ है और इसको देखते हुए मध्य प्रदेश की असेम्बली ने यह प्रस्ताव पास किया है कि जो कांटेक्ट हुआ है, उसवे: अनुसार उसको पावर मिलनी चाहिये ? रिहांड से

जो पावर पैदा होती है, वह पूरी इस्तेमाल नहीं होती है, इसलिये क्या सेंट्रल गवर्नमेंट ने उन पर दबाव डाला है और बाध्य किया है कि मध्य प्रदेश को पावर मिलनी चाहिये और क्या इसके बारे में मध्य प्रदेश की सरकार ने सेंटर को भी कुछ लिखा है या नहीं लिखा है ?

श्री सिंहासन सिंह (गोरखपुर)
में

अध्यक्ष महोदय : सवाल पूछने वाले साहिबान को चाहिये था कि वह प्रायर इन्टीमेशन तो देते ।

श्री सिंहासन सिंह : रिहांड डैम की बिजली पूर्वी उत्तर प्रदेश को

अध्यक्ष महोदय : सवाल करने वाले जो साहिबान खड़े हो रहे हैं उनको इतनी चिन्ता तो करनी चाहिये थी कि वे प्रायर नोटिस ५५(५) में मुझे दे देते । सवाल करने पर मुझे ऐतराज नहीं है लेकिन रूल्ज का मुतालिया करना भी जरूरी है । अगर नोटिस दिया जाए तो सबको सवाल करने का मौका दिया जा सकता है । अब मैं एक सवाल करने की इजाजत दे दूंगा । लेकिन आइन्दा के लिये जो नोटिस दोगे, उनको ही सवाल करने की इजाजत मैं दूंगा । जब आपने पढ़ा कि यू० पी० के मुतालिक यह सवाल है तो आपको चाहिये था कि आप नोटिस देते । अब मैं एक सवाल करने की सबको इजाजत दे देता हूँ ।

सरदार इकबाल सिंह, वह कैसे रिहांड डैम में इंटीरेस्टिड है ?

Shri Iqbal Singh (Ferozepur): This is my subject. One question that I propose to ask from the hon. Minister is this. Now that more and more inter-State projects are coming up, will it not be proper for the Government before sanctioning or starting

the project the proportion of sharing of the benefits, preferably announced in public, so that there can be no room for confusion or controversy?

श्री भक्त बर्षान (गढ़वाल) : क्या यह सच है कि उत्तर प्रदेश सरकार ने केन्द्रीय सरकार के सामने इस प्रकार की बात रखी है कि उत्तर प्रदेश के जो पूर्वी जिले हैं, वहां बिजली की इतनी बड़ी आवश्यकता है कि उनकी मांग की पूर्ति नहीं हो सकती है, इसलिये मध्य प्रदेश को देने के लिये उनके पास बिजली उपलब्ध नहीं है ?

Shri Ram Ratan Gupta (Gonda): I just want to know one thing. Once a matter has been finalised and agreements have been entered upon, if questions are raised in the House like this about one State Government against another, how far will it be laying down proper conventions? As has been pointed out just now, every day new inter-State projects are coming up and if the claims of a certain State....

Mr. Speaker: Has he any question to ask?

Shri Ram Ratan Gupta: After all, development effort is a common adventure which all the States combined are carrying on. Moreover, as far as this particular project is concerned, it lies mostly within the State of UP. Most of the investments are made by UP and it is intended to cover most backward area of U.P.

Mr. Speaker: Order, order. No speech can be made on this occasion. I only allowed him to put one question, if he wants.

Shri Ram Ratan Gupta: The question is whether the UP Government has ever agreed to re-enter into discussion on changing allocation of power from this project.

श्री वृज बिहारी मेहरोत्रा (बिल्हौर) :
रेंडू एक नदी है जिसका नाम कोई नहीं जानता था। उत्तर प्रदेश ने अपनी नायर बांध

योजना को छोड़ करके यह रिहांड डैम बनाना स्वीकार किया। शुरू में यह २१ करोड़ की योजना थी जिस पर उसने ४२ करोड़ रुपया उसे उपयोगी और सुन्दर बनाने में खर्च कर दिया है। इसको उत्तर प्रदेश ने इसलिये बनाया है कि उत्तर प्रदेश का वह हिस्सा जो बहुत गरीब है, जहां पर कोई उद्योग धंधे नहीं हैं, जहां पर सिंचाई के कोई साधन नहीं हैं, वहां पर नये बनाये गये नल कूपों को बिजली दी जा सके और कुछ उद्योग धंधे लगा सके और वहां की गरीबी दूर की जा सके। अब क्या मध्य प्रदेश यह चाहता है कि उसको पकी हुई रोटी में हिस्सा मिलना चाहिये ?

श्री श्री० सि० सहगल (जंजीर) :
मैं अर्ज करूँ

अध्यक्ष महोदय : सवाल ही कीजिये।

श्री श्री० सि० सहगल : मैं सवाल ही कर रहा हूँ। क्या यह सच नहीं है कि मध्य प्रदेश की बहुत सी जमीन इस रिहांड डैम को बनाने में गई है ? क्या यह भी सच नहीं है कि जो समझौता मध्य प्रदेश की सरकार के साथ हुआ था उस में यह तय पाया था कि जो बिजली है वह मध्य प्रदेश को बराबर दी जाएगी ? इससे साथ साथ मैं यह भी अर्ज करूँ कि सरगुजा जिले की जो जमीन उसके अन्दर गई है उस जमीन के लिये मुआवजा देने के लिये क्या सरकार तैयार है ?

श्री सिंहासन सिंह : क्या यह सच नहीं है कि रिहांड डैम की जो स्कीम शुरू की गई थी वह उत्तर प्रदेश के पूर्वी जिलों की आवश्यकताओं को ध्यान में रखते हुए ही शुरू की गई थी? मैं यही जानना चाहता हूँ कि वह क्या इसी आधार पर शुरू की गई थी या नहीं ?

श्री सरजू पाण्डेय (रसड़ा) : माननीय सिंहासन सिंह जी ने जो एक बात मैं कहना

[श्री सरजू पाण्डेय]

चाहता था वह कह दो है। जब रिहांड डैम बनाया गया था तो मुख्य रूप से यह बात सोची गई थी कि दस नए पैसे यूनिट के हिसाब से पूर्वी उत्तर प्रदेश को वहां की बिजली मिलेगी। मुझे सूचना मिली है कि किंगो बड़े उद्योगपति को रिहांड डैम की बिजली दी जाएगी। क्या यह बात सही है या नहीं ?

अध्यक्ष महोदय : यह तो दो सूबों का झगड़ा है।

The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim):
Sir, I have heard very astonishingly something said here because some of the things which have been said clearly never existed.

कुछ माननीय सदस्य हिन्दी में बोलिये।

अध्यक्ष महोदय : चूंकि जिन मेम्बरों ने सवाल किये हैं उनमें से ज्यादातर ने हिन्दी में किये हैं, इसलिए वे चाहते हैं कि आप हिन्दी में जवाब दें। अगर आप अंग्रेजी में जवाब देना चाहते हैं तो मैं आपको मजबूर नहीं कर सकता कि आप हिन्दी में दें।

हाफिज मुहम्मद इब्राहीम : मुझे हिन्दी बोलने में कोई ऐतराज नहीं है।

जो कुछ यहां कहा गया है उस सब से एक नतीजा निकलता है कि एक जमाना हुआ, बहुत दिन हुए कि जो कोई मुझाहिदा बिजली के मुतालिक या और किसी बात के मुतालिक उत्तर प्रदेश और मध्य प्रदेश, या जिस वक्त मध्य प्रदेश नहीं था और रियासतें थीं और जो खत्म हो गईं, उनके साथ, हुआ है, वह बात सही नहीं है। कुछ बातें एक स्टेट के साथ शुरू हुईं और वे भी मुकम्मल नहीं हुईं। वह स्टेट खत्म हुईं और दूसरी स्टेट जो आईं, वह भी खत्म हुईं। इस तरह से कोई बात मुकम्मल नहीं हुई

और न ही उत्तर प्रदेश के साथ इस वक्त तक कोई बात मुकम्मल हुई है।

जहां तक इस बात का ताल्लुक है कि कुछ हिस्सा जमीन का मध्य प्रदेश का इसमें आया है और कुछ और चीजें जो आई हैं, उन सब के होते हुए इस बात से इन्कार नहीं है उत्तर प्रदेश को कि उसकी बिजली मध्य प्रदेश को नहीं दी जानी चाहिये। उत्तर प्रदेश मानता है कि बिजली उसको देनी है। अब जो किस्सा है वह यह है कि कितनी बिजली दी जाए। पहले २५०० किलोवाट देने की बात थी। लेकिन अब मैं उममें नहीं जाता हूं। वे सब बातें फिजूल हैं। मैं इस बात को मानता हूं कि यह तय होने में कि कितनी बिजली मध्य प्रदेश को दी जाए, देर जरूर हुई है और मेरा कसूर इसमें इतना ही है कि चूंकि मैं इस वक्त मीटर में हूँ इस वास्तं मेरा यह कसूर है, वना मेरा कोई कसूर नहीं है। पहले मैं उत्तर प्रदेश में था और उस वक्त मीटरल गवर्नमेंट ने इस मामले में कुछ नहीं किया। जिन वक्त यह डैम बनना शुरू हुआ था और इस पर कुछ काम हो रहा था, उस वक्त मैं वहां था और उस वक्त तक कोई बात तय नहीं हुई थी आखिरी तौर पर जिसकी बिना पर अमल किया जाता। जो भी हो, पूरी बात खत्म नहीं हुई और अब तक वह चल रही है। मामला सिर्फ इतना सा ही है कि कितनी बिजली मध्य प्रदेश को दी जाए। मैं जैमे जवाब में अर्ज किया था कि जो जोनल काउंसिल है, उसने यह फैसला किया है कि दोनों चीफ मिनिस्टर्स को मिल कर के इस बात को तय कर लेना चाहिये कि कितनी बिजली मध्य प्रदेश को मिलनी चाहिये और क्या उसकी कीमत हो। इसमें देर हुई है और कोई फैसला अभी तक नहीं हुआ है। जिन मेम्बर साहब ने इस मोशन का नोटिस दिया है वह मेरे पास आये थे, मेरे पास तशरीफ लाए थे और मैंने

उनकी खिदमत में अर्ज किया था कि मैं इस बात की कोशिश करूंगा कि यह बात तय हो जाए, मामला जल्दी से जल्दी तय हो जाए। इस बात के मुताबिक मैं यह बात अर्ज कर चुका हूँ। लेकिन तमाम बातों को सुन कर मेरे दिमाग में एक बात आई, मुमकिन है कि मैं शकत समझा हूँ, कि शायद यह खयाल किया जाता है कि मंत्री मिनिस्ट्रीज जो हैं उनको या मेरी मिनिस्ट्री को कोई इस किस्म के अज्यारात हासिल है जिनको बिना पर मैं किनो स्टेट के ऊपर उनकी नर्जों के खिलाफ कोई बात इम्पोज कर सकता हूँ। यह खयाल सही नहीं है। मैं अगर चाहूँ कि मध्य प्रदेश को रिजनी दे दूँ, और किसी खास कीमत पर दे दूँ तो मैं यह हुक्म नहीं कर सकता। मैं किसी को खुशामद करके, किसी स बातचीत करके भाई चारे के तौर पर, तय करा दूँ तो यह हो सकता है, इसमें मैं इन्कार नहीं करता। लेकिन यह जो खयाल है वह गलत है जो कुछ यहाँ कहा गया उसके पीछे जो खयाल मुझे मालूम पड़ता है वह सही नहीं है।

मैं ज्यादा वक्त क्यों लूँ। बेहतर यह है कि मैं यह अर्ज कर दूँ

श्री बड़े : जब सेंटर से ग्रांट दी जाती है तो आपका कंट्रोल रहेगा।

हाफिज मुहम्मद इब्राहीम : जो सब बातें कही गई हैं उनका जवाब इस थोड़े से वक्त के अन्दर नहीं हो सकता है। मैं ज्यादा कहने के बनिस्वत उस बात को ज्यादा मुनासिब समझता हूँ साफ करना जो कि इस डिस्कशन के जरिये लाई गई है। इसलिये मैंने सब सवालों का खयाल नहीं किया। जिन मेम्बर साहबान ने मुझ से तमाम बातों को पूछा है, अगर वे चाहेंगे तो मैं उनको इस हाउस से बाहर बतला दूंगा। इस वक्त मैं सिर्फ इसके मुताबिक अर्ज करता हूँ, जिन भाइयों को मध्य प्रदेश की फिक्र हूँ मैं उनकी फिक्र दूर करने के लिए अर्ज करता हूँ कि जो भी खिदमत मुझसे हो सकेगी, उसे करने के लिये

मैं हाजिर हूँ। जो मदद मुझसे हो सकती है वह मैं कर दूंगा और जहाँ तक मुमकिन होगा जल्द से जल्द इस मामले को तय करा दूंगा।

Shri Vidya Charan Shukla: I want to reply to one or two points.

अध्यक्ष महोदय : इसके बाद तो रिप्लाई का सवाल नहीं है।

Shri Vidya Charan Shukla: I want to clarify one matter.

अध्यक्ष महोदय : रिप्लाई का कोई प्राविजन नहीं है इस हाफ ऐन आवर डिस्कशन में।

Shri Vidya Charan Shukla: I do not want to reply, but I want to clarify one matter, with your permission. One of the hon. Members said that U.P. has spent....

Hafiz Mohammad Ibrahim: I think we should not go into that question. I could say something about those figures. These figures may be correct or incorrect. The position is the same.

Mr. Speaker: The Member is not going to reply to the Minister, but to other Members from U.P.

Hafiz Mohammad Ibrahim: Through you, Sir, I suggest to him that he need not bother about it, whatever was said.

Shri Vidya Charan Shukla: One Member suggested that U.P. has spent all the money in making the Rihand Dam and now Madhya Pradesh wants to have the baked stuff. There is nothing of the sort. It is a national project, and most of the money has been spent by the Central Government, and it is not a project which is owned by any State Government.

Shri Daji: Our brief has now been taken by the Minister. Why worry?

अध्यक्ष महोदय : अब इस बात का झगड़े में नहीं पड़ना चाहिये।

The House now stands adjourned till 11 A.M. tomorrow.

17.24 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, June 20, 1962/Jyaistha 30, 1884 (Saka)